

MINISTRY OF FINANCE

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF FINANCE)

1st MARCH 1974

NOTIFICATION  
(Income Tax)

No. 2/82 (F.No.197/120/77-II) (M): In exercise of the powers conferred by clause (iv) of sub-section (3) of section 19 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies Laxo House Educational Society of Calcutta for the purpose of the said section for the assessment years 1971-72 and 1972-73.

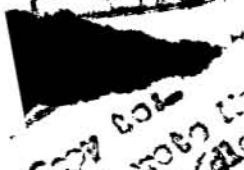
*[Signature]*

(D. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Secretary, Income Tax, Government of India, New Delhi.



- 1. Laxo House Educational Society of Calcutta, Laxo House, Calcutta-700071.
- 2. 7 Licenses of Income-tax, West Bengal-VII, Calcutta with copy of letter No. 12001/4132/G/02/109/71-74 dated 19.12.73.
- 3. All copies of section (IT)/(RS)/(RST)/(Inv.), New Delhi.
- 4. Director General of Income-tax, 1st Floor, Connaught Place, New Delhi (5 copies).
- 5. Director General of I.T. Wing of C.D.T., New Delhi.
- 6. Director General of India, New Delhi (25 copies).
- 7. Chief Secy. of Inc. (Ind.), New Delhi (5 copies).
- 8. Secy. of Inc. (Direct Taxes), Staff College, Mysore (5 copies).
- 9. Secy. Ministry of Law, Justice and Company Affairs, Dept of Legal Affairs, New Delhi.

*[Signature]*

(D. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA